

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 577 of 2020 in CP(IB) 120/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2020**

Name of the Company: Saurabh Jhaveri IRP For Jinaam's Dress
Limited

Section : 12A IBC

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER
(through video conferencing)**

The instant application is filed under Section 12A of IBC by the IRP, Mr. Saurabh Jhaveri through learned PCS, Mr. Dhiren Dave for withdrawal of the application under Section 9 of the IBC being numbered as CP (IB) No. 120 of 2020.

Learned PCS, Mr. Dhiren Dave submitted that all dues of the IRP are clear.

In view of that, the instant application for withdrawal of CP (IB) No. 120 of 2020 is allowed and accordingly the IRP is discharged and Corporate Debtor has been freed from the rigour of the CIRP.

Accordingly, the instant application is allowed and disposed of.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 18th day of September, 2020


MANORAMA KUMARI
MEMBER JUDICIAL